

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(through web-based video conferencing platform)

ITEM No.27
I.A. Nos.01, 73 & 74 of 2022 in
C.P. No.95/BB/2021

IN THE MATTER OF:

Parthasarathy Govindraj

... Petitioner

v.

Mr. Amancharla Natarajan

... Respondent

Order under Sections 241-242 of Companies Act, 2013

Order delivered on: 30.08.2023

CORAM:

DR. N.V. RAMAKRISHNA BADARINATH
HON'BLE MEMBER (JUDICIAL)

SH. SANJAY PURI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

: Appeared

For the Respondent No.7

: Shri Saji P. John

ORDER

1. Heard the learned Counsel for the Petitioner and Shri Saji P. John, learned Counsel for the Respondent No.7 and none for the rest.
2. The learned Counsel for the Petitioner submit that the parties are endeavouring to settle the matter. Therefore, considering the submissions, the matter is adjourned by two weeks to enable the parties to settle the matter. If there is no settlement, argument shall be advanced on the next date of hearing. We make it clear that no further adjournment shall be granted on the next date of hearing.
3. The matter is adjourned to **20.09.2023**. In the meanwhile, the Interim Order granted on 25.08.2022 is extended till the next date of hearing.

Sd/-
(SANJAY PURI)
MEMBER (TECHNICAL)

Sd/-
(N.V. RAMAKRISHNA BADARINATH)
MEMBER (JUDICIAL)